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PART-IV

GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

The 23rd May, 2025.

No.LL(B)20/2012/69. – The Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) (Amendment) Ordinance, 2025 (Ordinance No. 7 of 2025) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 7 OF 2025

Promulgated by the Governor on the 21st May, 2025.

Published in the Extra-Ordinary Gazette of Meghalaya dated 23rd May, 2025.

THE MEGHALAYA PRIVATE UNIVERSITIES (REGULATION OF ESTABLISHMENT AND MAINTENANCE OF STANDARDS) (AMENDMENT) ORDINANCE, 2025

An

Ordinance

to amend the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2019, Act No. 13 of 2019.

Whereas, the Legislative Assembly of Meghalaya is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Seventy-six Year of the Republic of India the following Ordinance, namely,-

Short title and Commencement.

- 1. (1) This Ordinance may be called the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) (Amendment) Ordinance, 2025.
 - (2) It shall come into force on such date as the State Government may by notification appoint.

Amendment of Section 3.

2. In the Principal Act, in sub section (4) of Section 3, the words "of rupees ten thousand only" shall be substituted with the words "as notified by the State Government".

Amendment of Section 4.

- 3. (1) In the Principal Act, in sub section (4) of Section 4, the word "two" shall be substituted with the word "three".
 - (2) In the Principal Act, in sub section (4) of Section 4, insert a proviso "Provided that the quorum for the Board of Governors shall include at least one representative of the State Government and his vote shall be mandatory for the resolution to pass or be approved."
 - (3) In the Principal Act, in sub section (5) of Section 4, the words "one representative" shall be substituted with the words "two representatives".
 - (4) In the Principal Act, in sub section (5) of Section 4, insert a proviso "Provided that the quorum for the Board of Management shall include at least one representative of the State Government."
 - (5) In the Principal Act, in sub section (6) of Section 4, between the word "Vice-Chancellors" and the full stop, insert words ", in accordance with the UGC Regulations issued in relation to appointment of Vice-Chancellors" shall be inserted.

Amendment of Section 5.

4. (1) In the Principal Act, insert a new clause (h) under Section 5, after clause (g) as follows: -

"The evaluation of Master's and PhD theses shall be conducted in accordance with the UGC Regulations governing such evaluations. Annually, Private Universities shall submit to the Regulatory Board a list of proposed external examiners for the evaluation of these theses, for prior approval. The Regulatory Board shall review the profiles of the proposed examiners and approve either the full list or a partial list of examiners. The University shall appoint

examiners solely from the approved list provided by the Regulatory Board."

(2) In the Principal Act, insert a new clause (i) under Section 5, after clause (h) as follows: -

"Private Universities shall, at the commencement of each academic semester, submit a comprehensive list of newly admitted students and those advanced to the subsequent semester, along with their academic records, to the Regulatory Board.

Provided that degree, diplomas, certificates, or any other distinction of only those students would be considered to be valid whose information has been submitted to the Regulatory Board by Private Universities in terms of this clause.

Provided further that the Private Universities would be liable to be penalised in accordance with Section 11 of the Act for violation of the instant clause."

Amendment of Section 7.

5. In the Principal Act, in sub section (3) of Section 7, between the words, "for" and "funding" the words "its administrative expenditure related to Private Universities including" shall be inserted.

Amendment of Section 9.

6. In the Principal Act, in sub section (4) of Section 9, the words "of Rupees ten thousand only" shall be substituted with the words "as notified by the State Government".

Dated: Raj Bhavan, Shillong, the 21st May, 2025.

(C.H. Vi ayashankar) Governor of Meghalaya

Dated: Shillong, The 23rd May, 2025. **D. LYNGDOH,**Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.